

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3529**

**TO BE ANSWERED ON THE 10<sup>TH</sup> DECEMBER, 2019/AGRAHAYANA 19, 1941 (SAKA)**

**EXPENSES INCURRED ON JAIL INMATES**

**3529. SHRI SHRINIWAS PATIL:  
SHRI SUNIL DATTATRAY TATKARE:  
DR. SUBHASH RAMRAO BHAMRE:  
SHRI KULDEEP RAI SHARMA:  
DR. AMOL RAMSING KOLHE:  
SHRIMATI SUPRIYA SULE:  
DR. DNV SENTHILKUMAR S.:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has audited the expenses incurred on jail inmates by various State Governments and if so, the details of the audit conducted during each of the last three years and the current year;**

**(b) whether a huge discrepancy in expenses incurred on jail inmates has been observed during the audit, if so, the details thereof and the action taken by the Government thereon;**

**(c) whether the Government has decided to get the accounts audited through the Comptroller and Auditor General of India and if so, the details thereof; and**

**(d) the other steps taken by the Government to expedite the jail reforms so as to provide better facility in jails?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (d) : The Comptroller and Auditor General of India (CAG) has informed that as per the mandate provided in the Constitution of India and as also Comptroller and Auditor General's Duties, Powers and Conditions of Service Act, 1971, Department of Prisons and the jails/prisons are audited by the Accountants General of respective States. After the audit reports are tabled in the State Legislature, these**

reports are uploaded on the website of CAG at: <https://cag.gov.in/audit-reports> .

**‘Prisons’ and ‘persons detained therein’ are State subjects as per Entry 4 of List II of Seventh Schedule to the Constitution of India and it is the responsibility of respective State Governments to take remedial action on the observations/recommendations made in the audit report.**

**The Ministry of Home Affairs (MHA) has issued various advisories to States and UTs for adoption of measures for efficient prison administration and to improve the condition of prison inmates. Model Prison Manual 2016 has also been circulated to all States and UTs, which has detailed guidelines on wide ranging issues of prison reforms like Custodial Management, Welfare of Prisoners, Medical Care, Vocational Training and Skill Development programmes etc. for safety, security and welfare of prison inmates.**

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